

(c) Indane distributorships commissioned during 1975-76 were as under:—

Unemployed Graduates	Nil
Defence categories (Including war-widows)	40
Scheduled Castes/Tribes	8

Suggestions made by Conference of Labour Law Practitioners

*297. SHRI VASANT SATHE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Conference of the Labour Law Practitioners held at Nagpur during May, 1976 made some suggestions to Government; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir. The Central Government has received from the Government of Maharashtra the copy of a resolution passed in the conference of Labour Lawyers of Vidarbha in April, 1976 (not May, 1976) at Nagpur. Resolution No. 6 passed at the conference referred to the bringing into force of section 30 of the Advocates Act, 1961 and amendment of section 36(4) of the Industrial Disputes Act, 1947 and other Acts.

(b) Government have not taken any decision in the matter.

रेल सुविधा की दृष्टि से पिछड़े हुए क्षेत्र

*298. श्री चिरंजीव झा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि देश में रेल सुविधा की दृष्टि से पिछड़े हुए क्षेत्रों की कसबदार सूची क्या है?

1702 LS—2

रेल बंधनत्व में उपर्युक्त (श्री चिरंजीव सिंह) : इस सम्बन्ध में रेल मन्त्रालय का मार्गदर्शन मुख्यतः सम्बन्धित राज्य सरकारों के निर्णयों द्वारा होता है। रेल सुविधाओं की दृष्टि से पिछड़े मसजे जाने वाले क्षेत्रों की ऐसी कोई सूची रेल मन्त्रालय द्वारा नहीं रखी जाती क्योंकि पिछड़े क्षेत्रों के विकास के प्रस्तावों पर राज्य सरकारों की भिन्नभिन्न प्राप्ति हो जाने के बाद ही विचार किया जाता है। पिछड़े क्षेत्रों के विकास की परियोजनाओं को तभी हाथ में लिया जाता है जब यह पता चलता है कि उस क्षेत्र में रेलवे का पर्याप्त विस्तार नहीं हुआ है और रेलवे लाइन बनाने से उमका प्राथिक विकास होगा।

Expansion of Gujarat Fertilizers and Chemicals Ltd.

*299. SHRI D. D. DESAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Gujarat Fertilizers and Chemicals Limited have applied for expansion and diversification;

(b) whether this has been sanctioned; and

(c) if so, the salient features thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c): M/s. Gujarat State Fertilizers Company Limited have been permitted setting up the following additional fertilizer capacities:—

Ammonia: 445,500 tonnes per annum.
Urea : 528,000 tonnes per annum.
The plant, which is to be located at Broach District in Gujarat, will be

based on fuel oil as feedstock and is expected to cost about Rs. 225 crores.

Ways to Increase Earnings of Railways

*300. SHRI HARI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether at the Conference held on 30th June, 1976, Government have urged General Managers of all Zones of Railways to devise means to increase earnings of Railways; and

(b) if so, what steps have been suggested by the General Managers in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes Sir, the Conference was held on 30th July, 76 and not on 30th June, 1976.

(b) The general consensus was that more traffic should be attracted by improving the quality of service

Handling Work of Coal and Ash in the Railways

*301 SHRI RAMAVTAR SHASTRI Will the Minister of RAILWAYS be pleased to state.

(a) whether the handling work of coal and ash in the Railways is being done by the contract labour,

(b) if so, what is the rate of wages paid to such labour by the contractors at various centres of the Railways,

(c) whether the contractors are not paying them wages according to the Minimum Wages Act, and

(d) if so, what action Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes, Sir. Thi

work is also performed departmentally by the railways and by Labour Co-operative Societies of actual workers

(b) The contracts require the contractors to pay their employees at rates fixed by the Local Civil Authorities for similar work in the neighbourhood.

(c) and (d) The coal and ash handling work on the Railways is not covered by the Minimum Wages Act and hence the question of paying wages under this act does not arise.

Sanction for Fertilizer Plants

*302. SHRI SHANKERRAO SAVANT Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) which fertilizer plants have been sanctioned so far,

(b) what is the location, capacity and estimate of each of them, and

(c) when will the construction work be started and when will it be completed?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C SETHI): (a) to (c). A statement giving the requisite details in respect of the projects under implementation is laid on the Table of the House. [Placed in Library See No. LT-11314/76]

Distribution of canalised items by IDPL

2064 SHRI NANUBHAI N. PATEL: Will the Ministry of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether distribution of canalised items by IDPL is also governed by Import Trade Control policy which does not permit combining of indigenous production;